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LAW DEPARTMENT

NOTIFICATION

The 1st May, 2023

No.9038-I-Legis-30/2023/L.—The following Ordinance promulgated by the Governor of Odisha on the 29th April, 2023 is hereby published for general information.

ODISHA ORDINANCE NO. 01 OF 2023

THE ODISHA STATE COMMISSION FOR BACKWARD CLASSES

(AMENDMENT) ORDINANCE, 2023

AN

ORDINANCE

FURTHER TO AMEND THE ODISHA STATE COMMISSION FOR

BACKWARD CLASSES ACT, 1993

WHEREAS, the Legislative Assembly of the State of Odisha is not in session;

AND WHEREAS, the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Odisha State Commission for Backward Classes Act, 1993 in the manner hereafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Odisha is pleased to promulgate the following Ordinance in the Seventy-fourth Year of the Republic of India as follows:--

Short title. 1. This Ordinance may be called the Odisha State Commission for Backward Classes (Amendment) Act, 2023.

Amendment
of section 9.

2. In section 9 of the Odisha State Commission for Backward Classes Act, 1993, after sub-section (2), the following sub-section shall be inserted, namely:--

Odisha Act
16 of 1993.

“(3) Notwithstanding anything contained in sub-section (1), the State Government, may, by notification, include such backward classes in the List, if the said backward classes have been specified in the Central list in relation to the State of Odisha”.

Dated the 29th April, 2023

GANESHI LAL
Governor of Odisha

DHANESWAR MALLICK
Principal Secretary to Government (I/c)